

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS (1964-65)
OF THE NATIONAL MINERAL DEVELOPMENT
CORPORATION LTD., NEW DELHI AND
RELATED PAPERS

THE MINISTER OF MINES AND
METALS (SHRI S. K. DEY) : Sir, I beg
to lay on the Table, under sub-section (1)
of section 619-A of the Companies Act,
1956, a copy each of the following papers :

(i) Seventh Annual Report and Ac-
counts of the National Mineral
Development Corporation Limited,
New Delhi, for the year 1964-65,
together with the Auditors' Report
on the Accounts.

(ii) Review by Government on the
working of the Corporation.

[Placed in Library. See No. LT-6329/66
for (i) and (ii).]

I. THE TEXTILE (PRODUCTION BY POWER-
LOOM) CONTROL (AMENDMENT) ORDER,
1966

II. THE COTTON TEXTILE CONTROL
(AMENDMENT) ORDER, 1966

III. THE WOOLLEN TEXTILES (PRODUCTION
AND DISTRIBUTION CONTROL) FIRST
AMENDMENT ORDER, 1966

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI M.
SHAFI QURESHI) : Sir, I beg to lay
on the Table a copy each of the following
Notifications of the Ministry of Commerce,
under sub-section (6) of section 3 of the
Essential Commodities Act, 1955 :

(i) Notification S.O. No. 1216, dated
the 12th April, 1966, publishing
The Textile (Production by Power-
loom) Control (Amendment) Order,
1966.

(ii) Notification S.O. No. 1217, dated
the 12th April, 1966, publishing
The Cotton Textile Control (Amend-
ment) Order, 1966.

(iii) Notification S.O. No. 1218, dated
the 15th April, 1966, publishing
The Woollen Textiles (Production
and Distribution Control) First Amend-
ment Order, 1966.

[Placed in Library. See No. LT-6335/66
for (i) to (iii).]

M53RS/66-4

THE COFFEE (SECOND AMENDMENT) RULES,
1966

SHRI M. SHAFI QURESHI : Sir, I
also beg to lay on the Table a copy of the
Ministry of Commerce Notification G.S.R.
No. 629, dated the 19th April, 1966, pub-
lishing the Coffee (Second Amendment)
Rules, 1966, under sub-section (3) of section
48 of the Coffee Act, 1942. [Placed in
Library. See No. LT-6334/66.]

AUDIT REPORT ON THE ACCOUNTS (1964-
65) OF THE CENTRAL SILK BOARD

SHRI M. SHAFI QURESHI : Sir, I
also beg to lay on the Table a copy of
the Audit Report on the Accounts of the
Central Silk Board for the year 1964-65.
[Placed in Library. See No. LT-6331/66.]

MOTIONS FOR ELECTION TO -

(I) THE NATIONAL SHIPPING BOARD

(II) THE COIR BOARD

(III) THE EMPLOYEES' STATE INSURANCE
CORPORATION

AND PROGRAMME THEREOF

THE MINISTER OF STATE IN THE
MINISTRY OF TRANSPORT AND
AVIATION (SHRI C. M. POONACHA) :
Sir, I beg to move :

"That in pursuance of clause (a) of
sub-section (2) of section 4 of the Merchant
Shipping Act, 1958 (44 of 1958), read
with rules 4(2) and 5 of the National
Shipping Board Rules, 1960, this House
do proceed to elect in such manner as the
Chairman may direct, one member from
among the members of the House to be a
member of the National Shipping Board
vice Shri Kota Punnaiah, who ceased to
be a member of the said Board on his
retirement from the membership of the
Rajya Sabha on the 2nd April, 1966."

The question was put and the motion was
adopted.

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
M. SHAFI QURESHI) : Sir, I beg to
move :

"That in pursuance of clause (e), sub-
section (3) of section 4 of the Coir Indus-
try Act, 1953 (45 of 1953), read with rule
4(1)(e) of the Coir Industry Rules, 1954,
this House do proceed to elect, in such